

सरकार निधियों की उपलब्धता के आधार पर निम्न आद्य वर्ग के अपने कर्मचारियों को वास देने का भरसक प्रयत्न कर रही है। तीसरी योजना की अवधि तथा 1966-67 के दौरान दिल्ली में कुल 98 00 क्वार्टर तैयार हुए थे तथा इनमें से 7636 यूनिट टाईप i, ii, तथा iii में थे : टाईप ii तथा iii के 1512 क्वार्टरों का निर्माण भी चल रहा है।

(ख) प्रौर (ग). दिल्ली की स्थिति निम्नांकित है :-

टाईप	मांग	वास दिया गया	प्रतीक्षा सूची पर
i	24951	13095	118 56
ii	42746	13681	2909 5
iii	13322	4244	9078

U.S. Rupee Holdings in India

1949. Shri A. Sreedharan:
Shri P. Visawambharan:
Shri Mangalathunadom:
Shri Kameshwar Singh;
Shri P. N. Solanki:
Shri D. C. Sharma:
Shri Yashpal Singh:
Shri R. Barua:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that Government have entered into an agreement with the U.S. Government with regard to the U.S. rupee holdings in India; and

(b) if so, the details thereof?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): A statement of the loan and grant agreements so far signed with the Government of the United States out of their rupee holdings in India is given in Annexure I laid on the Table of the House. [Placed in Library. See No. LT-573|67].

12.11 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED REFUSAL OF CENTRAL GOVERNMENT TO MAKE AVAILABLE TO ORISSA GOVERNMENT CBI REPORT ON SHRI B. PATNAIK

श्री: मधु लिमये (मुोर) : अध्यक्ष महोदय, मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर गृह-कार्य मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक वक्तव्य दें :-

“कुछ उपक्रमों, जिन में उड़ीसा के भूतपूर्व मुख्य मंत्री, श्री बी० पटनायक, नियन्त्रक हितार्थी हैं, के लेन देन के बारे में केन्द्रीय जांच द्यूरो (सी० बी० आई०) की रिपोर्ट उड़ीसा राज्य सरकार को देने से केन्द्रीय सरकार के इन्कार का समाचार।”

The Minister of Home Affairs (Shri Y. B. Chavan): Sir, in a letter addressed to me, the Chief Minister of Orissa had said that the State Government had decided to appoint a Commission of Enquiry under Section 3(1) of the Commissions of Enquiry Act 1952 to inquire into the charges of corruption and improprieties committed in different spheres of administration by the ex-Ministers of Orissa and that it would be helpful if copies of the report of the C.B.I. and the Cabinet Sub-Committee are made available to the State Government for their reference.

In my reply dated 10th May, 1967, I said that the C.B.I. did not make a regular inquiry into the allegations and did not examine any witnesses. They were entrusted with a limited task of collecting the relevant facts from the records of the Orissa Government and submitted a report on the basis of those facts. The C.B.I. report was intended only for the consideration of the Cabinet Committee,